

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No.225/2019**

New Delhi this the 7<sup>th</sup> day of February, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Ms. Nitasha Yadav, Group C,  
Aged about 25 years,  
D/o Sh. Pradeep Kumar Yadav,  
C/o Shiv Narayan Yadav,  
Near Yadav Chaupal,  
Village Bagdola, Sector-8,  
Dwarka, New Delhi-110077

- Applicant

(By Advocate: Mr. SK Gupta)

Versus

Govt. of NCT of Delhi through

1. Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Secretariat,  
Players Building,  
New Delhi
  
2. Director, Directorate of Education,  
Govt. of NCT of Delhi,  
Old Secretariat, New Delhi
  
3. Delhi Subordinate Service Selection Board,  
Through its Secretary,  
FC-18, Institutional Area,  
Karkardooma, Delhi-110092

- Respondents

**ORDER (Oral)**

**MS. NITA CHOWDHURY:**

The applicant has filed this Original Application (OA),  
claiming the following reliefs:-

“(i) hold and declare that the respondents have  
wrongly withheld the appointments of the

applicants to the post of TGT (Computer Science) for the post code 192/14;

- (ii) direct the respondents to further consider and allow the applicants to join the post of TGT (Computer Science) for the post code 192/14 for which the offer of appointment has already been issued to them;
- (iii) accord all consequential benefits including backwages and seniority;
- (iv) Award the costs of the proceedings; and
- (v) may also pass any further order(s), direction(s) as be deemed just and proper to meet the ends of justice.”

2. When the matter is taken up, it is noticed that the applicant states that though she was issued the offer of appointment on 13.08.2018, but till date she has not been allowed to join and is under threat of cancellation of her candidature/withdrawal of appointment.

3. Quite clearly, the applicant has not submitted any representation in this regard to the respondents which should have been done before coming to the Tribunal with this OA.

4. In view of the aforesaid peculiar facts and circumstances, we give the applicant liberty to prefer a representation ventilating her grievances to the respondents and they are directed to dispose of the same by passing a speaking and reasoned order, within a period

of 90 days of receipt of such representation, in accordance with law. Accordingly, nothing remains in this OA and the same is disposed of as dismissed.

**(S.N. TERDAL)**  
**MEMBER (J)**

**(NITA CHOWDHURY)**  
**MEMBER (A)**

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